

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of September 2023

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
5.9.2023 Tuesday At 3.00 P.M. Public Hearing		No. L- 1/250/2019/CERC	Public Hearing Through Online Video Conferencing	Public hearing for Draft Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) (Third Amendment) Regulations, 2023.
6.9.2023 Wednesday At 10.30 A.M.	1.	164/MP/2023	NHPC	Petition for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2021-22 in respect of Chamera-III Power Station (On admission).
	2.	165/MP/2023	NTPC	Petition under Section 79(1)(f) of the Electricity Act, seeking directions against KSEBL and TANGEDCO for release of the amount due and payable towards the Bill dated 6.1.2022 along with the Late Payment Surcharge (On admission).
	3.	166/MP/2023	NHPC	Petition for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2021-22 in respect of Chamera-II Power Station (On admission).
	4.	167/MP/2023	TUL	Petition under Section 79(1)(f) of Electricity Act, 2003 read with Hydro Power Purchase Agreement dated 17.5.2021; Supplementary Agreement dated 8.10.2021 between the Petitioner and the Respondents (On admission).
	5.	60/MP/2022	NTPC	Petition for approval of input price of coal supplied from Pakri Barwadih mine for the period from 1.4.2019 to 31.3.2024.
	6.	126/MP/2022	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 seeking execution/implementation of Order dated 20.1.2022 read with Corrigendum Order dated 4.2.2022 in Petition No. 594/MP/2020 and initiation of proceedings under Section 142 of the Electricity Act, 2003 against DNH Power Distribution Corporation Limited in relation thereto.
	7.	340/MP/2020 alongwith I.A.No.1/2021	TPL	Petition under 79(1)(f) of the Electricity Act, 2003 for adjudicating upon the dispute arising out of the Power Purchase Agreements dated 23.5.2018 executed between Petitioner herein, i.e. M/s Torrent Power Limited and the Respondent, Solar Energy Corporation of India Limited (<i>Interlocutory application for amendments of Memo of Parties</i>).
	8.	373/MP/2022	UPCL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 11 and 29 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 seeking approval of additional expenditure on account of installation of Emission Control System to comply with the Notification dated 7.12.2015 issued by Ministry of Environment and Forest and Climate Change.
	9.	82/TT/2022 alongwith	MSETCL	Petition for truing up transmission tariff for 2014-19 Tariff Block and for determination of transmission

		I.A.No.13/2022		tariff for 2019-24 Tariff Block for in respect of Maharashtra State Electricity Transmission Company Limited (MSETCL) owned Transmission Lines/System conveying electricity to other States (interlocutory application for condonation of delay).
	10.	1/TT/2023	HVPNL	Petition for determination of tariff for the inter-State Transmission Lines of the Petitioner for FY 2015-16 to FY 2018-19.
	11.	88/TT/2017	MPPTCL	Petition for determination of Transmission Tariff for FY 2014-15 to FY 2018-19 of the Transmission Lines for belonging to the Petitioner (MPPTCL) conveying electricity as ISTS lines, for inclusion 11 Nos. 400/220 kV lines in computation of Point of Connection, Transmission Charges and Losses (Received by way of Remand).
	12.	112/TT/2017	RVPN	Petition for determination of tariff for the year 2014-15, 2015-16 and 2016-17 in respect of RVPN owned transmission lines / system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity for Inclusion in the POC transmission charges (Received by way of Remand).
	13.	215/TT/2017	RVPN	Petition for determination of truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block For Asset-I:- Combined assets of 1500 MVA 765/400/33KV, ICT-I, ICT-II, ICT-III & ICT-IV along with associated bays at Jhatikara 765/400 kV etc. (Received by way of Remand).
12.9.2023 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	207/MP/2023	AGPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 28.03.2014 seeking compensation on account of Change in Law event i.e., Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 which rescinded the exemption on the payment of Land Tax upon the Project land along with carrying cost and interest on carrying cost (<i>On admission</i>).
	2.	208/MP/2023	ASPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 28.3.2014 seeking compensation on account of Change in Law event i.e., Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 which rescinded the exemption on the payment of Land Tax upon the Project land along with carrying cost and interest on carrying cost. (<i>On admission</i>).
	3.	247/MP/2023	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 seeking directions for payment of compensation towards allowed Change in Law events (in terms of supplementary invoices raised by GMR Warora Energy Limited) and execution/implementation of Orders of the Commission in terms of Judgment dated 3.3.2023 passed in Civil Appeal No. 684 of 2021 and Judgment dated 20.4.2023 passed in Civil Appeal No. 11095 of 2018 & Batch, and order dated 3.7.2023 and 12.7.2023 in MA No. 1325 of 2023 in Civil Appeal No. 39 of 2021 and Order dated 14.07.2023 in MA No. 1479 of 2023 in Civil Appeal No. 39 of 2021 and initiation of proceedings under Section 142 of the Electricity Act, 2003 against DNH (<i>On admission</i>).

4.	130/MP/2022	TPL	Petition for treatment of transmission charges of Torrent Power Grid Limited's transmission System in view of the fact that the same was conceptualised for supply of power from SUGEN CCPP to Petitioner's licensed area.
5.	123/TL/2023	KTL	Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 seeking Transmission Licence for Kallam Transmission Limited for the Transmission Project to be constructed through regulated tariff mechanism (RTM).
6.	181/TL/2023	B-IIBTL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 for grant of separate Transmission Licence to POWERGRID Bikaner Transmission System Limited.
7.	366/MP/2022	BRPL	Petition under Sections 79(1)(f) of the Electricity Act, 2003 seeking adjudication of dispute with NTPC Limited in respect of its National Thermal Power Plant Stage –II situated at Dadri.
8.	367/MP/2022	BYPL	Petition under Sections 79(1)(f) of the Electricity Act, 2003 seeking adjudication of dispute with NTPC Limited in respect of its National Thermal Power Plant Stage –II situated at Dadri.
9.	102/MP/2023	JPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Rule 3 of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 and Article 13 of the Power Purchase Agreement dated 7.8.2008 (as subsequently amended from time to time) with Haryana Discoms and Power Purchase Agreement dated 20.1.2009 (as subsequently amended from time to time) with Tata Power Trading Company Limited seeking declaration of change in law event and consequent relief on account of increase in compensation for acquisition of land for Jhajjar Power Limited's 1,320 MW Power Project located in Haryana.
10.	118/MP/2023 alongwith I.A.No.31/2023	PSPCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking quashing of the invoices dated 6.2.2023 and 6.3.2023 to the extent of interest component levied by the NTPC (Interlocutory application for stay).
11.	335/MP/2022	TPTL	Petition seeking in-principle approval for the procurement of Emergency Restoration System (ERS).
12.	167/MP/2021	AP&NL	Petition under Section 79 (1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 inter-alia seeking compensation on account of occurrence of Change in Law events relating to Power Purchase Agreements dated 18.12.2013 and 19.12.2013 entered into between the Petitioner and the Respondents.
13.	226/MP/2021	AP41PL	Petition under Section 79 of the Electricity Act, 2003 seeking approval of Change in Law event that has resulted in increase in rate of Basic Customs Duty on solar inverters being imported into India, on account of the rescission of Notification No. 1/2011 - Customs dated 6.1.2011 vide Notification No. 7/2021 - Customs

			dated 1.2.2021 issued by the Department of Revenue, Ministry of Finance, Government of India ("BCD Notification"). The BCD Notification rescinding the Notification No. 1/2011 dated 6.1.2011 has led to the increase in Basic Customs Duty from the existing 5% to 20% on the solar inverters being imported into India from 2.2.2021
14.	227/MP/2021	APMPL	Petition under Section 79 of the Electricity Act, 2003 seeking approval of Change in Law event that has resulted in increase in rate of Basic Customs Duty on solar inverters being imported into India, on account of the rescission of Notification No. 1/2011 - Customs dated 6.1.2011 vide Notification No. 7/2021 - Customs dated 1.2.2021 issued by the Department of Revenue, Ministry of Finance, Government of India ("BCD Notification"). The BCD Notification rescinding the Notification No. 1/2011 dated 6.1.2011 has led to the increase in Basic Customs Duty from the existing 5% to 20% on the solar inverters being imported into India from 2.2.2021.
15.	114/MP/2023 alongwith I.A.Nos.28 & 51/2023	SIPL	Petition under Section 79 (1)(c) and (f) of the Electricity Act, 2003 read with Regulation 32 of the CERC (Grant of Connectivity, Long term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for setting aside the letter dated 23.3.2023 issued by the Central Transmission Utility of India Limited (Interlocutory applications for interim stay and Interim injunction).
16.	31/MP/2023	AHEJ3L	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 and Article 16.3.1 of the Power Purchase Agreement dated 21.1.2020 for the development of 300 MW ISTS connected Wind-Solar Hybrid power project, entered between Adani Hybrid Energy Jaisalmer Three Limited (earlier known as Adani Green Energy Nine Limited, an SPV of Adani Renewable Energy Park (Gujarat) Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.
17.	147/MP/2021	BALCO	Petition under Section 79 (1) (b), 79 (1)(f) and 79 (1)(k) of the Electricity Act 2003, read with Regulation 6.3B of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations, 2016 seeking payment of the outstanding amount on account of illegal deductions made by TANGEDCO from the Monthly Bills raised by the Petitioner herein; and for quashing the impugned letters dated 19.1.2021, 4.2.2021 and 3.3.2021.
18.	140/MP/2022	NTPC SPCL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111, 113 and 119 of the CERC (Conduct of Business) Regulations, 1999 seeking compliance of the orders dated 1.10.2014 and 19.2.2016 passed in Petition No. 53/MP/2012 and 462/MP/2016 and/or Section 142 of the Electricity Act, 2003
19.	92/MP/2023	TPCL	Petition under Section 142 of the Electricity Act seeking to initiate appropriate action against Gujrat Urja Vikas Nigam Limited inter alia against its deliberate non-compliance of directions as issued by this Commission vide its Order dated 3.1.2023 in

				Petition No. 128/MP/2022.
	20.	356/MP/2022	MBP(MP)L	Petition under Section 79(1)(f) of the Electricity Act 2003 seeking declaration/ approval of Change in Law events and compensation on account of increase in cost of power generation by MB Power (Madhya Pradesh) Limited due to mandatory blending of domestic coal with imported coal in compliance of the directives issued by Ministry of Power, Government of India, which constitute as Change in Law event in terms of Article 21 of the Agreement for Procurement of Power dated 18.5.2022.
	21.	265/MP/2021	ATL	Petition invoking Section 79 (1)l and (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking compensation/ relief for the additional expenditure incurred by the Petitioner during the construction of the Project due to certain Change in Law and Force Majeure events, as per the applicable provisions of Transmission Service Agreement dated 22.9.2015.
13.9.2023 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	172/MP/2023	DVC	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 9(2) and 27 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 seeking in-principle approval of additional expenditure on account of Renovation and Modernization and up-rating in respect of Units 1 & 3 (2x20 MW) of existing Maithon Hydel Power Station (<i>On admission</i>).
	2.	173/MP/2023	WRSSXXIA	Petition under Section 79 of the Electricity Act, 2003 read with Article 11 and 12 of the Transmission Service Agreement dated 23.4.2019 executed between WRSS XXI (A) Transco Limited and the LTTC's - Adani Green Energy (MP) Limited, Adani Green Energy Limited and Netra Wind Private Limited seeking extension of SCOD due to various events of Force Majeure & Change in Law and compensation/ appropriate relief to offset the adverse effect of the Force Majeure and Change in Law events(<i>On admission</i>).
	3.	180/MP/2023	AWK5EL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 27 and 33A of the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009, as amended from time to time, seeking refund of Rs. 3.5 Crores from Central Transmission Utility of India Limited (CTUIL), which has been wrongfully collected towards surrender of connectivity at 765/400/220 kV Bhuj II pooling station of PGCIL, located at Bhuj, Gujarat (<i>On admission</i>).
	4.	182/MP/2023	CTUIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking appropriate directions to recover the outstanding dues of transmission charges of the Respondents (<i>On admission</i>).
	5.	48/MP/2023	JPVL	Petition under Section 79 (1)(b) & (f) of the Electricity Act, 2003 read with relevant provisions of Power Purchase Agreements dated 22.12.2021 and 19.1.2022.
	6.	61/MP/2023	IL&FS	Petition under Sections 79(1)(b), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 for seeking recovery of delayed payment interest towards failure of the Respondent No. 1 to pay the invoices/ bills for supply of power within the stipulated contractual timeframe;

			and (ii) compensation alongwith interest towards failure of the Respondent No. 1 to off-take the minimum quantum of power in terms of the short-term contracts for the relevant period.
7.	71/MP/2023	MBP(MP)L	Petition under Section 79(1)(f) of the Electricity Act 2003, seeking relief on account of Force Majeure and Change in Law events under the Power Purchase Agreements dated 22.12.2021 and 24.12.2021 executed between the Petitioner and Respondent No. 1 and Respondent No. 2 respectively.
8.	54/MP/2023	AP(M)L	Petition under Section 79 of the Electricity Act, 2003 read with Article 13.2(b) of the Power Purchase Agreement dated 2.2.2007, Article 3.7 of the Supplemental Power Purchase Agreement dated 5.12.2018 and Recital O(d) of the Supplemental Power Purchase Agreement dated 30.3.2022 entered with Gujarat Urja Vikas Nigam Ltd. seeking Change in Law compensation.
9.	38/MP/2023	HPPTCL	Petition for approval of Central Electricity Regulatory Commission (hereinafter referred to as CERC) for inclusion of 400/220/66 kV GIS Pooling Sub-Station Wangtoo (Sherpa Colony) of H.P. Power Transmission Corporation Limited under PoC mechanism for recovery of transmission charges under CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (hereinafter referred to as CERC Sharing Regulations, 2020).
10.	269/MP/2018	AP(M)L	Petition under Section 142 of the Electricity Act, 2003 for non-compliance of direction dated 28.9.2017 in Petition No. 97/MP/2017 (<i>Received by way of Remand</i>).
11.	188/MP/2019 alongwith I.A.No.66/2019	PTCIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising out of and in relation to the Power Sale Agreement (PSA) dated 15.9.2006 between erstwhile Punjab State Electricity Board, i.e. the predecessor of Punjab State Power Corporation Ltd. (PSPCL) and PTC India Ltd. (PTC) for purchase of 340 MW of power from 1200 MW Teesta-III Hydro-electric Project of Teesta Urja Ltd. (TUL), pursuant to the Power Purchase Agreement (PPA) dated 28.7.2006 between PTC and TUL and the Bulk Power Transmission Agreement (BPTA) dated 4.6.2010 signed between Power Grid Corporation of India Ltd (PGCIL), PSPCL, other DISCOMs of Uttar Pradesh, Rajasthan & Haryana and PTC (Interlocutory application for interim directions).
12.	699/MP/2020	PTCIL	Petition under Section 79 (1) I & (f) of the Electricity Act, 2003, read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009, seeking directions in respect of an alleged LTOA of 144 MW granted to PTC India Limited in respect of free Power share of Government of Sikkim from 1200MW Teesta-III Hydroelectric Project in terms thereof.
13.	235/MP/2021	BWEPL	Petition under Section 79(1)(f) read with Section 79(1)(a) and (b) of the Electricity Act, 2003 read with the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects, 2017 as amended

			from time to time seeking declaration of discharge from any obligation and liability to the Respondent under the Request for Selection No. SECI/C&P/WPD/1200MW/T7/RfS/022019 dated 22.2.2019, Letter of Award dated 19.6.2019 or otherwise.
14.	240/MP/2021 along with I.A. No. 83/2021	Powerica	Petition for grant of Stage- II Connectivity to the Petitioner under Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access And Medium-Term Open Access In Inter-State Transmission And Related Matters) Regulations, 2009 (Connectivity Regulations) and Petition for Seeking Appropriate Directions by this Commission on Respondent No. 1 to grant Physical Connectivity for the Petitioners Project with present Transformer Capacity of 55 Mva for Achieving Early Commissioning of Approx. 27 MW Out of the total project capacity of 50.6 MW. (Interlocutory application for interim directions).
15.	106/MP/2023	SJVNL	Petition for revision of the scheduled generation of Nathpa Jhakri Hydro Power Station (6 x 250 MW) and Rampur Hydro Power Station (6 x 68.67 MW) of SJVN Limited with actual generation during force majeure conditions and for consequential directions.
16.	245/MP/2021	NTPC	Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Chapter-3, Regulation-9 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for approval of input price of coal supplied from Dulanga mine for the period from date of commercial operation i.e. 1.10.2020 to 31.3.2024.
17.	47/MP/2021	RUMSL	Petition under Section 79 (1) I and (d) read with Sections 61, 62 and other applicable provisions of the Electricity act, 2003 and Regulation 20 and 21 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations,2010 for the modified application of the provisions of Regulation 7 of the sharing Regulations dealing with the point of connection transmission charges and losses to the solar power projects set up in the designated solar parks under the Guidelines issued by the Central Government for development of the Solar Parks.
18.	188/MP/2021	CEPL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking compensation on account of events pertaining to Change in Law events, read with Article 10 of the Power Purchase Agreement dated 19.12.20213 executed between the Petitioner and the Respondent No. 1.
19.	304/MP/2022	NHPC	Petition under section 61(d), 79 & 94 of the Electricity Act, 2003 read with Regulations 79, 86, 111 & 114 of CERC (Conduct of Business) Regulations, 1999 and Regulation 44 of CERC (Terms & Conditions of Tariff) Regulations, 2009, Regulation 54 & 55 of CERC (Terms & Conditions of Tariff) Regulations, 2014 and Regulation 76 & 77 of CERC (Terms & Conditions of Tariff) Regulations, 2019 for recovery of additional income tax paid by NHPC Limited on account of Advance Against Depreciation (AAD) since 1.4.2009

				from the beneficiaries of 8 generating stations .
20.	85/MP/2021 along with I.A. No. 26/2021	SPDCTL		Petition under Section 79(1)(f) read with Section 79(1) of the Electricity Act, 2003 for challenging the levy of relinquishment charges by PGCIL (Interlocutory application for interim directions).
21.	182/MP/2022	JPL		Petition under Section 79(1)(f) of the Electricity Act, 2003 for the adjudication of disputes between the Petitioner – Jhabua Power Limited and the Respondents – PTC India Ltd & West Bengal State Electricity Distribution Company Limited.
22.	314/MP/2022	NWPL		Petition under Section 79 of the Electricity Act, 2003 for approval of "Change in Law"; and consequential relief to offset the financial/ commercial impact of the "Change in Law" event i.e., increase in the rate of Goods and Services Tax from 5% to 12% by way of Notification No. 8/2021- Central Tax (Rate) dated 30.9.2021 issued by Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreement dated 21.1.2019 between Netra Wind Private Limited and Solar Energy Corporation of India Limited.
23.	302/MP/2022 along with I.A.Nos.49/2023 & 52/2023	THDC		Petition under section 79(1)(f) of the Electricity Act 2003 for (i) approval of Change in Law and (ii) seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of imposition of water tax as a result of operation of the Uttarakhand Water Tax on Electricity Generation Act, 2012 in terms Power Purchase Agreements entered by THDC India Limited in relation to Tehri Hydro Electric Power Project (1000 MW) and Koteshwar HEP (400 MW) with different beneficiaries read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Order dated 12.7.2022 passed in Special Appeal No. 149 of 2021 by Hon'ble High Court of Uttarakhand1999 (Interlocutory application seeking stay the supplementary invoices dated 1.5.2023 and 7.6.2023 amounting to Rs. 1,38,17,817/- & 56,79,947/- as issued by the Petitioner THDC.
24.	56/MP/2022	RWEPL		Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 23.5.2018 executed between ReNew Wind Energy (AP2) Private Limited and Solar Energy Corporation of India Limited.
25.	227/MP/2022 alongwith I.A.No.55/2022	ReNewAP2		Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioners stands discharged from performance under, Transmission Service Agreement dated 29.1.2018, LTA Agreement dated 29.1.2018 (Tranche 1), Agreement for Long Term Access dated 6.9.2018 (Tranche 2) and Bipartite Connection Agreement dated 11.1.2019 executed between ReNew Power private Limited and Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreement dated 23.5.2022 executed with Solar Energy Corporation of India Ltd and consequential relief

	26.	163/MP/2022	RB1PL	thereto (<i>Interlocutory application for interim reliefs</i>). Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioners and NTPC Limited dated 12.5.2016, inter alia seeking relief on account of Change in Law viz. the introduction of the Goods and Services Tax laws, and seeking refund of amounts wrongfully sought to be deducted from the monthly tariff payable to the Petitioners putatively in lieu of Change in Law compensation paid earlier.
	27.	685/TT/2020 along with I.A. Nos. 60/2023 & 66/2023	PGCIL	Petition for determination of transmission tariff from the date of commercial operation (COD) to 31.3.2024 under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of ± 800 kV 6000 MW Raigarh (HVDC Station)-Pugalur (HVDC Station) HVDC Link along with ± 800 kV 1500 MW (Pole-I) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under “HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu)-North Trichur (Kerala)- Scheme 1: Raigarh-Pugalur 6000 MW HVDC System” in the Southern Regional grid (Remanded from the Hon’ble Supreme Court) (Interlocutory application for placing additional documents on record).
15.9.2023 Friday At 10.30 A.M. Misc./ Generation Tariff Petitions	1.	184/MP/2023	AWEK3PL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 27 and 33A of the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009, as amended from time to time, seeking refund of Rs. 3.5 Crores from Central Transmission Utility of India Limited (CTUIL), which has been wrongfully collected towards surrender of connectivity at 765/400/220 kV Bhuj II pooling station of PGCIL, located at Bhuj, Gujarat (<i>On admission</i>).
	2.	192/MP/2023	BALCO	Petition under Section 79, including 79 (1)(c), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, in order to allow the said Petitioner to convert and continue its old connectivity under the new regime without the need of applying for GNA. In the alternative, if open access is to be availed by the Petitioner as a pre-condition for continuing its connectivity, then the same be permitted alongwith T-GNARE (<i>On admission</i>).
	3.	198/MP/2023 along with I.A. No. 43/2023	AMPEGPL	Petition under Section 79 of the Electricity Act, 2003 inter alia seeking a quashing of the letter dated 23.2.2023 issued by the CTU to the Petitioner No. 1 and issuance of a declaration that the Petitioners are not liable to pay any bilateral / transmission charges on account of the failure of Solar Energy Corporation of India Limited to execute the Power Purchase Agreement (<i>On admission</i>).
	4.	210/MP/2023	EPTA	Petition under Section 63, 79(1)(c), 79(1)(d) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking appropriate orders and directions concerning Section 63 transmission licensees to address issues relating to recovery of tariff, including the likely under-recovery of tariff, where the scheduled

			commercial operation date of transmission projects has been extended by the competent authority on account of uncontrollable events(<i>On admission</i>).
5.	259/MP/2023	IEX	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of the High Price Segment in Intra-Day, Day Ahead Contingency and Term Ahead Market (HP-ITD, HP-DAC & HP-TAM) at Indian Energy Exchange Limited (<i>On admission</i>)
6.	61/IA/2023 in 17/RP/2022	NLCIL	Interlocutory Application under Section 94 (2) of the Electricity Act, 2003 seeking hearing of the Review Petition No.17/RP/2022 in view of the judgment dated: 25.7.2023 passed by Hon'ble APTEL in Appeal No.185 of 2017 (<i>On admission</i>)
7.	62/IA/2023 in Petition No 149/MP/2015	NLCIL	Interlocutory Application seeking implementation of Judgment dated 25.7.2023 passed by the Hon'ble APTEL in Appeal No. 185 of 2017 and for re-hearing the issue of O&M expenses in Petition No.149/MP/2015 pursuant to the above APTEL Order (<i>On admission</i>).
8.	195/TD/2023	EPTPL	Petition for grant of trading licence for category -V to Energy edge Power Trading Private Limited. -
9..	189/TL/2023	KS1TL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to KPS1 Transmission Limited
10.	356/MP/2022 along with I.A. No. 64/2023	MBP(MP)L	Petition under Section 79(1)(f) of the Electricity Act 2003 seeking declaration/ approval of Change in Law events and compensation on account of increase in cost of power generation by MB Power (Madhya Pradesh) Limited due to mandatory blending of domestic coal with imported coal in compliance of the directives issued by Ministry of Power, Government of India, which constitute as Change in Law event in terms of Article 21 of the Agreement for Procurement of Power dated 18.5.2022 (Introductory application seeking amendment of petition).
11.	242/MP/2023	MBPMPL	Petition under Section 79(1)(b), (f) & (k) of the Electricity Act, 2003 read with Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 seeking declaration of Change in Law event in terms of Article 26.1 of the Agreement for Procurement of Power dated 18.5.2022 and compensation on account of increase in cost of power generation by MB Power (Madhya Pradesh) Limited due to non-allocation of linkage coal under the FSA corresponding to 150 MW.
12.	90/MP/2020 along with I.A. Nos. 40/2023 & 41/2023	GPTL	Petition under Section 63 and 79(1)(f) of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 4.3.2016 executed between Gurgaon Palwal Transmission Limited and its Long-Term Transmission Customers for claiming compensation due to Changes in Law and seeking an extension to the scheduled commissioning date of the relevant elements of the Project on account of Force Majeure events (Interlocutory Application seeking interim relief).

13.	268/MP/2023	ERBPL	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 20
14.	269/MP/2023	ERPPL	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003.
15.	139/MP/2022	JITPL	Petition seeking execution of the Order dated 5.11.2018 read with corrigendum dated 3.12.2018 in Petition No. 159/MP/2017 and initiation of proceedings/action under Section 142, and Section 149 of the Electricity Act, 2003 read with Regulation 111 and Regulation 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against Respondent No. 1 i.e., Brihan Mumbai Electric Supply and Transport Undertaking for the non-compliance of the aforesaid order dated 5.11.2018 read with corrigendum dated 3.12.2018 in Petition No. 159/MP/2017.
16.	169/MP/2022 along with I.A Nos. 39/2022 & 40/2022	GMRKEL	Petition under Section 79 of the Electricity Act, 2003 read with Power Purchase Agreement dated 9.11.2011 and Amended Power Purchase Agreement dated 1.2.2018 seeking quashing of Notice for Rectification dated 8.6.2022 issued by South Bihar Power Distribution Co. Limited, Bihar State Power (Holding) Co. Ltd. and North Bihar Power Distribution Co. Limited.
17.	176/MP/2022	ITC Limited	Petition for registration in the NOAR for inter-state short term open access for the energy generated by ITC Ltd at the wind power project in Anantapur District, Andhra Pradesh, for captive consumption at its factories at Bollaram and Bhadrachalam, Telangana.
18..	224/AT/2023	SECIL	Petition under Section 63 of the Electricity act, 2003 for adoption of tariff for the 334 MW Solar Power Plants connected to the Inter-State Transmission System (ISTS) linked with setting up of solar manufacturing plant, selected through competitive bidding process as per the guidelines dated 3.8.2017 of the Central Government as amended from time to time.
19.	217/TL/2023	TPGL	Petition for amendment of the Transmission Licence No. 2/Transmission/CERC granted by this Commission to the Petitioner by its order dated 16.5.2007 and further amended by its order dated 3.11.2010.
20.	229/TL/2023	NRSSXXIX	Application for Grant of Transmission Licence under Sec 14 of Electricity Act 2003.
21.	65/MP/2023	GRTJPL	Petition under Section 79 of the Electricity Act 2003 read with Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 before the Central Electricity Regulatory Commission for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of increase in the rate of goods and services tax from 5% to 12 % by way of Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021 and on account of increase in the rate of goods and services tax paid (impact) at the rate of 4.9% (70% of 7% GST increase) as per the Notification No.24/2018 ? Central Tax (Rate) dated 31.12.2018, in terms of Article 12 of the Power Purchase Agreement dated 11.2.2020 between GRT Jewellers (India) Private Limited and Solar Energy Corporation of India Limited.

	22.	87/MP/2022	FBTL	Petition under Sections 79(1)(c), 79(1)(d), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Articles 11, 12 and 16 of the Transmission Services Agreement dated 10.1.2018, seeking declaration, extension of time period for achieving CoD of the Project and compensation on account of occurrence of force majeure and change in law events, and other consequential reliefs.
	23.	73/MP/2022	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 inter alia seeking recovery of compensation from the Respondent for deviation from the scheduled power under the Power Purchase Agreement dated 7.3.2019 entered into between the Petitioner and the Respondent.
	24.	338/MP/2022	DIL	Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Article 14.3.1 of the Case-1 long-term Power Purchase Agreement dated 27.11.2013 read with Addendum No. 1 dated 20.12.2013, seeking refund of the amount wrongfully deducted by Tamil Nadu Generation and Distribution Corporation Limited along with the applicable Carrying Cost, towards the Change in Law compensation payable to Dhariwal Infrastructure Limited.
	25.	223/MP/2023 along with I.A.No.53/2023	TWEPL	Petition under Sections 79 (1)(f) and 79(1)(c) of the Electricity Act, 2003, read with Regulation 8 and Regulation 26 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 and Detailed Procedure framed thereunder and approved by this Commission, in relation to arbitrary, unlawful and mala fide acts on part of Respondent No.1 SLDC in refusing to process Petitioner's Application for Standing Clearance for grant of Short Term Open Access (STOA) for August 2023 and grant the same within timelines stipulated in the Detailed Procedure (interlocutory application for interim directions).
	26.	58/GT/2022	NTPC	Petition for approval of tariff of Darlipali Super Thermal Power Station Stage-I (2x800 MW) for the period from COD of Unit-I (i.e. 1.3.2020) to 31.3.2024 based on audited financial accounts as on actual COD of Unit-1.
	27.	399/GT/2020	NTPC	Petition for approval of tariff of Talcher Thermal Power Station (460 MW) for the period from 1.4.2019 to 31.3.2024.
20.9.2023 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	685/TT/2020 along with I.A. Nos. 60/2023 & 66/2023	PGCIL	Petition for determination of transmission tariff from the date of commercial operation (COD) to 31.3.2024 under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of ± 800 kV 6000 MW Raigarh (HVDC Station)-Pugalur (HVDC Station) HVDC Link along with ± 800 kV 1500 MW (Pole-I) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under "HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu)-North Trichur (Kerala)- Scheme 1: Raigarh-Pugalur 6000 MW HVDC System" in the Southern Regional grid (Remanded from the Hon'ble Supreme Court) (Interlocutory application for placing additional documents on record).
	2.	201/MP/2023	NHPC	Petition under Regulation-44 (6) of CERC (Terms and

			Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2021-22 in respect of Nimoo Bazgo Power Station (<i>On admission</i>).
3.	202/MP/2023	TPSL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 (“the Act”) read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 (“Business Regulations”) and Article 12 of Power Purchase Agreement dated 8.12.2021 (“PPA”) executed between the Kerala State Electricity Board Limited (“KSEBL”/ “Respondent”) seeking in-principle declaration of the ‘Report of the Working Group as a Change in Law event (<i>On admission</i>).
4.	203/MP/2023	PPCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 with respect to PPA dated 24.9.2008 between Pragati Power Corporation Limited (PPCL) and Erstwhile Punjab State Electricity Board now known as Punjab State Power Corporation Limited (PSPCL) seeking directions to PSPCL to pay the balance of Principal amount of Rs. 4,50,78,499/- out of total Rs 22,92,58,545/- for the period of April 2020 & May 2020 (during COVID period) in terms of Section 79(1)(f) of the Electricity Act, 2003 read with Article 6.1.6 of the Power Purchase Agreement dated 24.9.2008 and applicable LPSC till the date of realization (<i>On admission</i>).
5.	204/MP/2023	MWDPL	Petition under Section 79 of the Electricity Act, 2003 for approval of Change in Law on account of financial/commercial impact of the Change in Law and increase in the rate of Goods and Services Tax from 5% to 12 % by way of Notification No. 8/2021- Central Tax (Rate) dated 30.9.2021 issued by Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreement executed with Solar Energy Corporation of India Limited(<i>On admission</i>).
6.	233/AT/2023	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff for procurement of 1250 MW power from ISTS-connected Solar PV Power Projects in India for utilization under scheme for flexibility in Generation and Scheduling of Thermal/Hydro Power Stations through bundling with Renewable Energy and Storage Power as per the Guidelines for Tariff Based Competitive Bidding Process notified by the Ministry of Power, Government of India vide its Gazette Notification dated 27.8.2022.
7.	214/AT/2023	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 600 MW Solar Power Projects (Tranche-viii) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India.
8.	101/MP/2017	DBPL	Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 inter alia seeking compensation on account of occurrence of Change in Law events and/or Force Majeure events relating to Power Purchase Agreements both dated 01.11.2013 entered into between the Petitioner and the Respondents (Received by Remand).

9.	244/MP/2021 along with 30/IA/2023	AREPRL	Petition under Sections 79(1)l and Section 79 (1) (f) of the Electricity Act, 2003 seeking deferment of the operationalization date of the 1000 MW Long Term Access granted to Adani Renewable Energy Park Rajasthan Ltd. by Central Transmission Utility to match with the completion and commissioning of Solar Park, and exemption from liability of paying transmission charges until such time, on account of force majeure events(Interlocutory application for subsequent reliefs).
10.	220/MP/2022	MPPMCL	Petition under Section 79(f) & 94 of the Electricity Act, 2003 read with Regulations 74, 82,111 & 112 of CERC (Conduct of Business) Regulations, 1999 for considering unit and corresponding numerical value of water utilization for irrigation 'Q' from 'BM3' to 'MAFt' and Reservoir level of Omkareshwar Sagar Project at EL 192.97 M achieved on 4th October 2017 & at EL 196.59 M achieved on 5th November 2019 in the Tariff orders of Omkareshwar Hydro Electric Project.19.
11..	378/MP/2022	MPPMCL	Petition under Section 79 (f) & 94 of the Electricity Act, 2003 read with Regulations 74, 82,111 & 112 of CERC (Conduct of Business) Regulations, 1999 for considering unit of water utilization for irrigation Q from BM3 to MAFt in the Tariff orders of Indira Sagar Hydro Electric Project issued by this Commission from time to time, in accordance with the corrigendum against the Techno Economic Clearance (TEC) to Revised Cost Estimate (RCE) of Indira Sagar Hydro Electric Project issued by CEA, New Delhi on 29.3.2022.
12.	372/MP/2022	SESPL	Petition under Section 79(1)l & Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Grant Of Connectivity, Long Term And Medium Term Open Access in Inter State Transmission and Related Matters) Regulations, 2009 along with Regulation 24 and 111 of the Central Electricity Regulatory Commission (Conduct Of Business) Regulations, 1999 challenging the levy of relinquishment charges by Power Grid Corporation of India Limited along with return of construction phase bank guarantee.
13.	339/MP/2022	TREPL	Petition under Section 79(1) (b) and (f) of the Electricity Act, 2003 read with Article 16.3.1 of the Power Purchase Agreement dated 29.10.2021 executed between the Petitioner and Solar Energy Corporation of India, inter alia seeking extension in the timelines for achieving Conditions Subsequent and Scheduled Commissioning Date of the 190 MW wind power project being set up by the Petitioner in Karnataka.
14.	28/MP/2022	NLDC	Petition under Regulation 13 Power to issue directions of Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014, read with Regulation 111 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 in the matter of dealing with persistent default in payment of Deviation charges applicable under the CERC (Deviation Settlement Mechanism and related matters) Regulations 2014 and Regulation 40 Removal

			of Difficulty of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 by regional entities and other associated issues.
15.	122/MP/2022	JITPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 18.11(g) of the Request for Proposal for purchase of power bearing Tender Specification No. 24/SPATC-155/2015 dated 22.12.2015 and read with terms and conditions of the Letter of Intents dated 18.01.2016, 28.01.2016 and 30.1.2016 issued by Uttar Pradesh Power Corporation Ltd. (UPPCL) to Tata Power Trading Company Ltd. seeking direction of payment of late payment surcharge on account of delay by UPPCL in honouring the invoice(s) raised by Petitioner in terms of Order dated 17.9.2018 in Petition No. 158/MP/2017.
16.	68/MP/2023 along with I.A.No.18/2023	SEI Sunshine	Petition under Sections 79 of the Electricity Act, 2003, seeking for quashing/ setting aside of the invoice dated 27.4.2022 issued by the Central Transmission Utility of India Limited (CTUIL), and the consequent email dated 21.1.2023 & letter dated 17.2.2023 issued by the Grid Controller of India Limited (Interlocutory application for interim reliefs).
17.	78/MP/2023	Tharsurya	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement dated 20.8.2021 executed by the Petitioner and Solar Energy Corporation of India, seeking relief on account of a Change in Law viz. increase in the rate of Goods and Services Tax.
18.	17/MP/2023	JPL	Petition under Section 79(1)(b), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Article 13 and Article 17 of the Power Purchase Agreement dated 7.8.2008 (as amended vide amendment agreements dated 17.9.2008 and 27.5.2022) executed between the Petitioner and Uttar Haryana Bijli Vitran Nigam Limited & Dakshin Haryana Bijli Vitran Nigam Limited; as well as Article 13 and Article 17 of the Power Purchase Agreement dated 20.01.2009 (as amended vide amendment agreement dated 21.10.2010) between the Petitioner and Tata Power Trading Company Limited; inter alia seeking approval of Change in Law event, i.e., enactment of the Integrated Goods and Services Tax Act, 2017, the Central Goods and Services Tax Act, 2017, the State Goods And Services Tax Act, 2017, and the Union Territory Goods and Services Tax Act 2017; and compensation for additional expenses incurred by the Petitioner with respect to operation and maintenance of the Project on account of the same along with carrying cost.
19.	40/MP/2023	AHEJ2L	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 and Article 16.3.1 of the Power Purchase Agreement dated 21.1.2020 for the development of 300 MW ISTS connected Wind-Solar Hybrid power project, entered between Adani Hybrid Energy Jaisalmer Two Limited (earlier known as Adani Green Energy Seven Limited, an SPV of Adani Renewable Energy Park (Gujarat) Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence

				of Change in Law events.
	20.	49/MP/2023	VEVPL	Petition invoking the regulatory and adjudicatory powers of this Commission under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 along with Regulations 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 (hereinafter referred to as 'CoB Regulations'), along with Article 12 of the Power Purchase Agreement dated 3.5.2021 (hereinafter referred to as 'PPA') executed between the Petitioner herein with Solar Energy Corporation of India Limited (hereinafter referred to as 'SECI'), inter alia seeking declaratory relief / in -principle approval of the change in law events prayed by the Petitioner in the present petition to be recognised as Change in Law Events under the PPA and pass consequential order(s).
	21.	19/MP/2023	MBP(MP)L	Petition challenging the arbitrary and illegal actions of PTC India Limited to wrongly appropriate Late Payment Surcharge amounting to Rs. 18.82 crore paid by Uttar Pradesh Power Corporation Limited on the outstanding tariff amount of MB Power (Madhya Pradesh) Limited.
20.9.2023 Wednesday At 3.00 P.M. Public Hearing	1.	No.13/2/7/2023- PM/CERC	Public Hearing Through Online Video Conferencing	Public hearing on Draft Central Electricity Regulatory Commission (Cross Border Trade of Electricity) (First Amendment) Regulations, 2023.
22.9.2023 Friday At 10.30 A.M. Miscellaneous Petitions	1.	215/MP/2023	PTCIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes between the Petitioner and the Respondents under the Power Purchase Agreement dated 21.7.2017 and Amendments thereof-entered between the Petitioner and the Respondent No. 1 and the back-to-back Power Sale Agreement dated 27.6.2017 entered between the Petitioner and Respondent Nos. 3 and 4 and the alleged termination of PPA by Respondent No.1(<i>On admission</i>).
	2.	216/MP/2023	JUSNL	Petition under Section 79(1)(c), Section 79(1)(f), and Section 79(1)(k) of the Electricity Act, 2003 seeking directions from this Commission to restrain CTUIL from raising further monthly bilateral bills for transmission charges raised on JUSNL (<i>On admission</i>).
	3.	219/MP/2023	NGEL	Petition under Section 79 (1) (a) of the Electricity Act, 2003 read with Article 10 of the Power Usage Agreements executed between NTPC Limited and Telangana State Distribution Companies Limited, seeking compensation due to increase in costs on account of change in rate of Goods & Services Tax as well as increase in basic custom duty amounting to a Change in Law event with respect to the 7 Solar PV Power Project having Project capacity of totalling to 1616 MW under CPSU scheme phase-II tranche-I & II and the tariff was adopted by CERC vide order dated 13.12.2021 in Petition no 174/AT/2021(<i>On admission</i>).

4.	Petition Diary No. 403/2023 along with I.A. Dy. No.406/2023	SOEPL	Petition under Section 79 of the Electricity Act read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General network access to the inter-state transmission system) Regulations, 2022 along with Regulation 111-113 of the central electricity regulatory commission (conduct of business) regulations 1999, seeking relief(s) against central transmission utility of India limited in connection with the 300 mw connectivity at gadag district in state of Karnataka, granted to the petitioner herein (Interlocutory Application for interim direction)(On admission).
5.	Petition Diary No. 405/2023 along with I.A. Dy. No.407/2023	SOEPL	Petition under Section 79 of the Electricity Act read With applicable provisions of the central electricity regulatory commission (connectivity and general network access to the inter-state transmission system) regulations, 2022 along with regulation 111-113 of the central electricity regulatory commission (conduct of business) regulations 1999, seeking relief(s) against central transmission utility of India limited in connection with the 300 mw connectivity at koppal district in state of Karnataka, granted to the petitioner herein. (Interlocutory Application for interim direction) (On admission).
6.	455/MP/2019 along with I.A. No. 44/2023	RIL	Petition under Section 79 of the Electricity Act, 2003 read with other applicable Provisions of the 2003 Act, as amended from time to time, as regards the unauthorized deductions made by the Respondents from the bills payable to the Petitioner (Interlocutory Application for amendment of petition).
7.	65/MP/2020 along with I.A. Nos. 46/2023 & 54/2023	RIL	Petition seeking declaration that HSD is an alternative fuel in terms of Article 1.1.27 of the PPA and refund the unauthorized deductions of Rs. 96,68,92,198/- made by the Respondents from the bills payable to the Petitioner (Interlocutory Application for amendment of petition).
8.	618/MP/2020	AP PCC	Petition under Section 79(1)(f) of the Electricity Act, 2003 for ineligibility of availability declarations made by Reliance Infrastructure Limited with alternate fuel (Naphtha/HSD) after 2009; and under Section 128 of the Electricity Act, 2003 for investigation of illegal dismantling of existing Naphtha tanks by the Respondent in 2009.
9.	727/MP/2020 along with I.A.Nos.29/2022 &19/2023	MEIPL	Petition under Section 79(1)l of the Electricity Act, 2003 read with Regulation 32 and 33A of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking, inter alia, relaxation of Clause 11.2 of the Detailed Procedure issued by the Central Electricity Regulatory Commission for "Grant of Connectivity to Projects based on Renewable Sources to the Inter-State Transmission System" dated 15.5.2018 and adjudicating the dispute that has arisen in relation to the agreements entered between Central Transmission Utility and the Petitioner herein(Interlocutory application for urgent listing and amendments of the Petition).

10.	67/MP/2021 along with I.A. No. 17/2021	SVVPL	Petition under Sections 79(1)(l), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 32, 33A and 32B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium-Term Open Access in inter-State transmission and related matters) Regulations, 2009 for inter alia seeking to surrender Stage II Connectivity granted to the Petitioners without any adverse financial consequences, and relinquishment of long term access granted on existing inter-state transmission system to Petitioner No. 1 without any liability, on account of the occurrence of unavoidable, unforeseeable and uncontrollable events(Interlocutory Application for interim relief).
11.	194/MP/2021	TRNEPL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 and in terms of order dated 12.6.2019 in Petition No. 118/MP/2018 for grant of compensation on account of change in allocation of Mines for supply of coal.
12.	194/MP/2022	JITPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 17 and 23 of the Agreement for Procurement of Power dated 13.4.2016 (and its amendments) executed between Northern Railway for Uttar Pradesh and Jindal India Thermal Power Limited seeking appropriate reliefs for Force Majeure and Change in Law on account of major changes in modalities in the existing coal e-auction system by way of Coal India Limited Circular dated 1.3.2022 issued pursuant to Cabinet Committee of Economic Affairs decision dated 26.2.2022.
13.	155/MP/2022 along with I.A. No. 38/2023	NR(IR)	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication of disputes arising out of Agreement for Procurement of Power dated 13.4.2016 between Northern Railways for Uttar Pradesh and Jindal India Thermal Power Limited read with the Supplementary Agreement dated 8.11.2017 (Interlocutory Application for interim direction)
14.	218/MP/2022	CAPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 17 of the PPA dated 23.3.2007 between Coastal Andhra Power Limited and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka and Tamil Nadu for wrongful termination of the PPA by APSPDCL.
15.	308/MP/2022	AS(RJ)PPL	Petition seeking declaration that change in Goods and Services Tax from 5% to 12% w.e.f. 1.10.2021 on account of amendment to Notification Nos. 1/2017-Central Tax (Rate), 01/2017- Integrated Tax (Rate) dated 28.6.2017 and Finance Department (Govt. of Rajasthan) Notification No. F.12(56)FD/Tax/2017-Pt- I- 40 dated 29.6.2017 by way of Notification No. 8/2021-Central Tax (Rate), Notification No. 8/2021- Integrated Tax (Rate) dated 30.9.2021 and Finance Department (Govt. of Rajasthan) Notification No. F.12(1)FD/Tax/2021-60 dated 30.9.2021 as a Change in Law .
16.	360/MP/2022	CEPL	Petition under Section 79, including 79(1) (b),79 (1)(f) and 79 (1)(k) of the Electricity Act 2003, seeking payment of Capacity Charges by the Respondent (TANGEDCO), in terms of the Declared Capacity, especially in terms of MOP directive dated 28.6.2019 and subsequent clarifications.

17.	75/MP/2023	CEPL	Petition under Section 79 and Section 11(2) of the Electricity Act, 2003 read with Regulation 111-113 of the CERC Conduct of Business Regulations, 1999 seeking recovery of Energy Charges from Respondent No. 1/ TANGEDCO for the power procured in the month of December 2022, in terms of the Directions issued by the Ministry of Power, Government of India.
18.	363/MP/2022	PGCIL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111, 112 and 119 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for enforcement / execution of the Tariff Order dated 28.11.2019 in Petition No. 137/TT/2018 directing bilateral billing and payment of Transmission Charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its downstream transmission networks.
19.	368/MP/2022	PGCIL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111, 112 and 119 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for enforcement / execution of the Tariff Order dated 21.11.2019 passed by the Commission in Petition No. 105/TT/2018 directing bilateral billing and payment of Transmission Charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its downstream transmission networks.
20.	223/MP/2022	NLCIL	Petition seeking approval for lignite input price for the period 1.4.2019 to 31.3.2024 in respect of Pooled Neyveli Mines as per CERC (Terms and Conditions of Tariff) Second Amendment, Regulations 2021.
21.	370/MP/2022	NTPC	Petition under Section 79 of the Electricity Act, 2003 seeking deemed availability for the period the from 1.6.2021 to 30.8.2021 in respect of Singrauli Super Thermal Power Station (2000 MW) under Regulation (76) Power to Relax and Regulation (77) Power to Remove Difficulty of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019.
22.	116/MP/2022	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 seeking, <i>inter-alia</i> quashing of the purported invoice dated 14.12.2021 raised by the Respondent No. 1 on the Petitioner and for refund of Rs 59,58,745/- wrongfully and illegally deducted by the Respondents (<i>Part-heard</i>).
23.	39/MP/2023 along with I.A. No. 5/2023	IGESL	Petition seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioners stand discharged from performance under, the Agreement for Long Term Access dated 4.12.2017, Supplementary Agreement for Long Term Access dated 9.5.2019, and Transmission Service Agreement dated 4.12.2017 executed between Petitioner and Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreements dated 27.12.2017 and seeking consequent relief thereto (Interlocutory Application for seeking interim relief).
24.	108/MP/2023	NVWEPL	Petition under section 79 of the electricity act, 2003

		along with I.A.No.27/2023		along with regulation 111 of the central electricity regulatory commission (conduct of business) regulations, 1999 seeking to set aside transmission charges/bills raised by CTUIL against petitioner no.2. The said bills were raised for the period July 2021 to December 2022 totaling INR11,51,36,621/-Interlocutory application seeking restraining the Respondents from claiming Transmission Charge.
	25.	268/MP/2023	ERBPL	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 20
	26.	269/MP/2023	ERPPL	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003.
	27.	105/MP/2023	SPDCL(AP)	Petition under Section 79 of the Electricity Act, 2003 with respect to PPA dated 23.3.2007 between Coastal Andhra Power Limited and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka and Tamil Nadu seeking directions to CAPL to pay the balance of Rs. 100 crores (out of 400 crores) in terms of Section 79 of the Electricity Act, 2003 read with Article 3.3.2 of the Power Purchase Agreement dated 23.3.2007 along with interest till actual date of payment; further direct the CAPL to pay the interest on delayed payments with respect to Rs. 300 crores from date of termination of PPA till date of realization of Performance Bank Guarantees.
	28.	58/MP/2023	W5EL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and applicable laws and provisions inter alia seeking payment of compensation for breach of provisions of the Power Purchase Agreement dated 21.7.2017 executed by and between Wind Five Renergy Private Limited and PTC India Limited
	29.	96/MP/2023	CBPTCL	Petition to allow transfer / sell of spare 2 nos. 220kV bays and one no. 400kV tower to BSPTC at mutually agreed consideration, terms and conditions for gainful utilisation of idle assets and (ii) modification in the Transmission License No. 12/ Transmission/2010/CERC dated 10-1-2019 granted to "cross border power transmission Co Ltd for 400 kV D/C Muzaffarpur-Sursand transmission line, 2 Nos. 400kV line bays & 2 nos. 220 kV line bays at Muzaffarpur sub-Station of Powergrid
	30.	249/MP/2023	NLDC	Petition under Regulation 24 and 25 of the Central Electricity Regulatory Commission (Ancillary Service) Regulations, 2022 seeking directions for advance procurement and despatch of 150 MW/ 300 MWh Battery Energy Storage Systems out of 500 MW /1000 MWh (2-hour storage) standalone ISTS connected BESS Pilot Project at 400/220 kV Fatehgarh-III (Rajasthan) substation of Northern Region.
27.9.2023 Wednesday At 10.30 A.M. Transmission Tariff	1.	Diary No. 404/2023	PSPCL	Petition for exclusion of drawal of BBMB from the deemed General Network Access quantum of the State of Punjab.
	2.	257/TD/2023	SPV	Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state trading license.
	3.	151/MP/2021	JITPL	Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the

			detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, long Term, Medium Term Open Access in Intra-State and related matters) Regulations, 2009.
4.	13/TT/2023	ATIL	Petition for determination of capital cost and transmission tariff pertaining to FY 2021-22 to FY 2023-24 for 12 Ohm series line reactors in Mohindergarh - Dhanonda 400 kV D/C line Circuit-I & Circuit-II at Mohindergarh.
5.	303/TT/2022	EPTCL	Petition for determination of transmission tariff (annual fixed cost) for the 2 x 400 kV Bays at Jhanor Gandhar GPS of NTPC Limited.
6.	293/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset-1: Conversion of existing 2x63 MVAR Line Reactors at Bhachau end of Bhachau EPGL 400kV D/c line to Switchable Line Reactors along with two nos. of 400kV Reactor bays associated with Part A: PG works associated with Western Region Strengthening Scheme - 21 and Asset-2: 1 No. 220 kV GIS Line Bay at Bhuj S/S associated with Part-B: Extension works at Bhuj PS for interconnection of RE projects under Extension works at POWERGRID Sub-stations for interconnection of RE projects.
7.	333/TT/2022	PGCIL	Petition for revision of transmission tariff for 2019-24 tariff block for Stage-1 of 400 kV Thyristor controlled series compensation project (Fact Device) on Kanpur-Ballabgarh 400 kV S/C line at Ballabgarh in Northern Region. & Approval under Regulation 76 and Regulation 77 of CERC (Terms and Conditions of Tariff) Regulations, 2019, Power to Relax and Power to Remove Difficulty for one-time reimbursement of unrecovered depreciation for Stage-1 of 400 kV Thyristor controlled series compensation project (Fact Device) on Kanpur-Ballabgarh 400 kV S/C line at Ballabgarh in Northern Region.
8.	2/TT/2023	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block Asset A1 Sub-station extension for 400/200 kV ICT at Bhadrawati HVDC Back-to-Back Station and Asset A2: 400/220 kV250 MVA transformer shifted from Moga Sub-station under Installation of Transformer and Procurement of Spare Converter Transformer at Bhadrawati HVDC Back to Back Station in WR.
9.	6/TT/2023	PGCIL	Petition for determination of transmission tariff from Actual DOCO to 31-3-2024 for Asset-1: Shifting of 125 MVAR and 80 MVAR line reactors at Nellore (PG) from Nellore PS- Nellore (PG) 400kV D/c Line to Nellore (PG) - Sriperumbudur 400kV D/c Line (with suitable arrangement) and b) Bypassing Nellore PS- Nellore (PG) 400kV D/c (Quad) line and Nellore (PG)-Thiruvalem 400kV D/c Quad line at Nellore (PG) for making direct Nellore PS- Thiruvalem 400kV D/c (Quad) Line under Transmission System for controlling High Loading of Nellore (PG)- Nellore PS 400kV (Quad) D/C line in Southern Region.
10.	7/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset A :- 2 Nos 400kV Line Bays at 400 kV Mapusa S/s (For termination of Xeldem Mapusa 400kV D/c (Quad) Line, (Line under TBCB)). Asset B :- 1x80MVAR, 420kV fixed line reactor along

			with 500 Ohms NGR and its auxiliaries at Narendra (New) (Kudgi GIS) S/s. [for Narendra (New) Xeldem 400kV Quad line formed after LILO of one circuit of Narendra (Existing) Narendra (New) 400kV D/c quad line at Xeldem] under POWERGRID works Associated with Additional 400KV feed to Goa.
11.	25/TT/2023	PGCIL	Petition for revision of truing up of transmission tariff for 2014-19 tariff block and revision/ determination of transmission tariff for 2019-24 tariff block for Transmission asset under Removal of Constraints in 400kV Bays Extensions at 400kV Vemagiri S/S in Southern Region.
12.	32/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-1: 02 Nos 220 kV Line Bays at Samba Sub-station covered under "Northern Region System Strengthening - XLII" in Northern Region.
13.	33/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset-1: 1x500 MVA, 400/220 kV ICT (3rd) along with the associated bays and 2 no 220 KV Bus sectionalizer bay (Hybrid/MTS) at Indore (POWERGRID) substation, Asset-2: 1 no. 220 kV Hybrid/MTS Line Bay at Indore S/S under Connectivity and LTA for 325 MW Wind Project of M/S SBESS Services Projects Private Limited in Western Region.
14.	180/TT/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-I: LILO of 400kV S/C Lonikhand (MSETCL) - Kalwa (MSETCL) Line at Navi-Mumbai alongwith 400/220 KV Navi Mumbai (GIS Substation) at Navi Mumbai under Western Region System Strengthening Scheme V
15.	295/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Series Compensation on Panki- Muradnagar 400 kV S/C line of UPPCL in Northern Region & Approval for one-time reimbursement of unrecovered depreciation for Series Compensation on Panki- Muradnagar 400 kV S/C line of UPPCL in Northern Region.
16.	115/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset-1: 1x1500MVA, 765/400 kV ICT (3rd) along with associated bays at Vadodara Sub-Station under Transmission Network Expansion in Gujarat to increase its ATC from ISTS (Part A).
17.	116/TT/2023	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset 1- OPGW link for 765kV Sasan-Satna Ckt-1 under Central Sector, Asset 2- OPGW link for 220kV Indore-Pithampura (MPPTCL) under State Sector & Asset 3- OPGW link for Satna Gwalior Ckt-1 under Central Sector under Establishment of Fibre Optic Communication System under Master Communication Plan in Western Region.
18.	133/TT/2023	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31-3-2024 for Asset-1: 02 Nos 400 KV GIS Line Bays at 765/400 kV Varanasi Sub-station covered under "Construction of 2 nos. of 400 kV Hybrid/GIS Line bays at Varanasi (PG) Sub-station" in Northern Region.
19.	159/TT/2023	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff

				for 2019-24 tariff block for Asset-1: LILO of Gladni Hiragana 220 kV S/C line at 400/220 kV Samba (POWERGRID) Sub-station (the lines are to be terminated at existing 220 kV line bays at Samba Substation); Asset-2: LILO of 400 kV Amritsar-Hamirpur Line at Jalandhar (One circuit of Parbati Pooling station-Amritsar Line) ; Asset-3: 2 nos. of 220 kV Line bays at Bhandal Sub-station; Asset-4: LILO of Agra Bhagalpur 220 kV S/C Line at Agra (POWERGRID) Sub-station along with line bays ; Asset-5: Associated bays of 1x315 MVA 400/220 kV ICT at Agra Substation (ICT to be shifted from Ballabgarh); Asset-6: Associated bays of 1x315 MVA 400/220 kV ICT at Kathak Substation (ICT to be shifted from Ballabgarh); and Asset-7: 2 numbers 220 kV bays at Keitha Sub-station; Asset-8: 1x315 MVA 400/220 kV ICT at Agra Substation (Only ICT shifted from Ballabgarh SS covered under Rihand Transmission System); Asset-9: 1x315 MVA 400/220 kV ICT at Kathak Sub-station (Only ICT shifted from Ballabgarh SS covered under Rihand Transmission System) under Northern Region System Strengthening Scheme XXXIV in Northern Region.
	20.	177/TT/2023	PGCIL	Petition for determination of transmission tariff from Actual/Anticipated DOCO to 31-3-2024 for Asset-1: 1 x 500 MVA, 400/220kV Transformer along with associated bays at Hiriya Substation and Asset-2: 1 x 500 MVA, 400/220kV Transformer along with associated bays at Kochi Substation under Augmentation of Transformation capacity at existing Hiriya and Kochi Sub-stations in Southern Region.
27.9.2023 Wednesday At 3.00 P.M. Transmission Tariff	1.	685/TT/2020 along with I.A. No. 66/2023	PGCIL	Petition for determination of transmission tariff from the date of commercial operation (COD) to 31.3.2024 under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 in respect of ± 800 kV 6000 MW Raigarh (HVDC Station)-Pugalur (HVDC Station) HVDC Link along with ± 800 kV 1500 MW (Pole-I) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under “ HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu)-North Trichur (Kerala)- Scheme 1: Raigarh-Pugalur 6000 MW HVDC System” in the Southern Regional grid (Remanded from the Hon’ble Supreme Court) (Interlocutory application for placing additional documents on record).
29.9.2023 Friday At 10.30 A.M Misc. Petitions.	1.	279/MP/2023	DVC	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 57 and 58 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 seeking relaxation of the Regulation 43(9), Regulation 45(5)(a)(v) & 45(5)(a)(vi) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) 2023 (On admission).
	2.	286/MP/2023 along with I.A. No. 73/2023	APMPL	Petition under Section 79 of the Electricity Act, 2003 read with appropriate provisions of applicable law inter alia seeking extension of time to comply with the directions of the Respondent No. 2 to install the required reactive power compensation device for the Petitioner’s 300 MW solar power project situated at

				Village: Sonanda, Shekhasar, Bandhari, and Kesarpura, Tehsil Bap, District Jodhpur, Rajasthan; and consequently, restrain the Respondent No. 2 from taking coercive action against the Petitioner till such time (Interlocutory Application seeking ad-interim ex-parte directions) (On admission).
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By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Legal)
27.9.2023